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C.A.No. 22-23 OF 1997

ITEM No.3

Court No. 3

SECTION XV
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

IA No 5-6 In Civil Appeal No.22-23/1997

MGT. OF DANAKARANYA PROJECT, KOREPUT

Appellant (s)

VERSUS

WORKMAN REP. THRO' REHABILITATION EMPLOY

Respondent (s)

(With Appln(s). for implementation of Court's Order dt. 7.1.97)
(With Office Report)

Date : 14/01/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.B. PATTANAIAK
HON'BLE MRS. JUSTICE RUMA PAL

For Appellant (s) Mrs. Binu Tamta, Adv.
Ms. Sushma Suri, Adv.

For Respondent (s) Mr. A.P. Mohanty, Adv.
Mr. S.P. Paul, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....J
.SP2

From the assertions made in the counter-affidavit, it appears that the Union of India has complied with the directions of this Court. Mr. Mohanty, learned counsel appearing for the applicant wants to file a rejoinder. Rejoinder, if any, be filed within four weeks from today. Put up after four weeks. The officer concerned should be present in Court on the next date of hearing.

.SP1

(J.S. Rawat)
Court Master

(V.P. Tyagi)
Court Master